

(ii) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year 1975-76 and Budget Estimates for the year 1976-77 of Air India.

(iii) Summary of Revenue and Expenditure Budget Estimates for the year 1976-77 and Revised Estimates for the year 1975-76 of the Indian Airlines.

(iv) Summary of Actuals for the year 1974-75, Budget Estimates and Revised Estimates for the year, 1975-76 and Budget Estimates for the year 1976-77, of Indian Airlines. [Placed in Library. See No. LT-10924/76].

REVIEW ON AND ANNUAL REPORT OF CENTRAL INLAND WATER TRANSPORT CORPORATION LTD. FOR 1974-75 AND NOTIFICATION UNDER MERCHANT SHIPPING ACT

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.—

(i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10925/76].

(2) A copy of the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules 1976 (Hindi and English versions) published in Notification No GSR 646 in Gazette of India dated the 8th May, 1976 under sub-section (3) of

section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-10926/76.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to lay on the Table the following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fifth Lok Sabha:—

(i) Statement No. XXV—Third Session, 1971

(ii) Statement No. XXII—Eighth Session, 1973.

(iii) Statement No. XIX—Ninth Session, 1973

(iv) Statement No. XXIII—Tenth Session, 1974

(v) Statement No. XVI—Eleventh Session, 1974

(vi) Statement No. XV—Twelfth Session, 1974

(vii) Statement No. XIX—Thirteenth Session, 1975.

(viii) Statement No. III—Fifteenth Session, 1976

(ix) Statement No. I—Sixteenth Session, 1976

[Placed in Library. See No. LT-10927/76].

AGREEMENT BETWEEN CENTRAL GOVERNMENT AND THE STATE OF RAJASTHAN re. DEVELOPMENT ETC., OF ROAD LINKS OF NATIONAL HIGHWAYS IN RAJASTHAN

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Agreement dated the 6th April 1976 (Hindi and English versions) entered into between the Central Government and the Government of the State of Rajasthan in respect of the development and maintenance of road

[Shri Dalbir Singh]

links of National Highways situated in the State of Rajasthan, under section 10 of the National Highways Act, 1956 [Placed in Library. See No. LT-10928/76].

11.03 hrs.

ESTIMATES COMMITTEE

MINUTES

SHRI BHAGWAT JHA AZAD (Bhagalpur): I beg to lay on the Table the following Minutes of the Estimates Committee:—

- (1) Minutes of the sittings relating to the Eighty-ninth, Ninety-seventh, Ninety-eighth, Ninety-ninth, Hundred and first and Hundred and second Reports of the Committee.
- (2) Minutes of the sittings of the Committee relating to the Procedural and General Matters.

11.04 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

(i) MINUTES

SHRI S. M. SIDDAYYA (Chamarajanager): I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 23rd March, 7th April, 29th April and 25th May, 1976.

(ii) TWENTY-EIGHTH REPORT

SHRI S. M. SIDDAYYA: I beg to present the Twenty-eighth Report of the Committee on Absence of Members from the Sittings of the House.

11.05 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

EIGHTEENTH REPORT

SHRI PATTABHI RAMA RAO (Rajamundry): I beg to present the Eighteenth Report of the Joint Committee on Offices of Profit.

11.06 hrs.

MATTER UNDER RULE 377

HELP TO FAMILIES OF POLITICAL DETENUS

SHRI P. M. MEHTA (Bhavnagar): Mr Speaker, Sir, with your permission, I raise this matter of public importance under Rule 377.

"It is reported that Acharya Vinoba Bhave has spoken to the Hon'ble Prime Minister about extending help to the families of political detenues in the country"

I have raised this matter because many families of the political detenues could not manage to make both ends meet, their children had to discontinue their studies for non-payment of fees, and they have to face eviction from their houses because of non-payment of house rents. They are passing their days through great difficulties. It is a matter of concern to this House and to the people of this country.

I, therefore, request Government to make a statement thereon.

श्री रामावतार शास्त्री (पटना): यह जरूरी है।

SHRI S. M. BANERJEE (Kanpur): I have written to you, Sir, already on a matter of public importance. I have been mentioning it for the last 3 or 4 days.